

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 6581
TO BE ANSWERED ON 06.04.2018

Mandatory Forest Clearance

6581. ADV. NARENDRA KESHAV SAWAIKAR

:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to State:

- (a) whether timeframe for mandatory forest and environment clearances to new industrial units is too long;
- (b) if so, the details of time taken normally to accord approval; and
- (c) whether the Government is considering to reduce the time frame considerably and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a)&(b) No Madam, The Forest Conservation Rule 2003, provides time frame for the clearance/submission at various levels in state and central government which is placed at Annexure A.
- (c) No Madam.

Annexure A referred to in the answer to part (a & b) of Lok Sabha Unstarred Question No.6581, to be answered on 06.04.2018 regarding 'Mandatory Forest Clearance' by ADV. NARENDRA KESHAV SAWAIKAR, Member of Parliament.

The Time Lines for processing of Forest Clearance Proposals in the State Government/ Union territory administration

Level	5 ha.	5 to 40 ha.	40 top 100 ha.	More than 100 ha.
Nodal Officer	10 days	10 days	10 days	10 days
DCF	30 days	30 days	45 days	60 days
District Collector for FRA				
CF	10 days	10 days	30 days	30 days
Nodal Officer/ PCCF	10 days	20	25 days	30 days
State Govt.	30 days	30 days	30 days	30 days
Transit Period	days 20	20 days	20 days	20 days
Total	110 days	120 days	150 days	180 days

The Time Lines for processing of Forest Clearance Proposals in the Central Government

Activity	5 ha.	5 to 40 ha.	40 top 100 ha.	More than 100 ha.
Pre-inspection by MoEF/ RO to examine completeness	5 days	5 days	10 days	10 days
Site inspection by R.O.	-		-	45 days
FAC	-		30 days	30 days
REC	-	30 days	-	-
Approval by Competent authority (CA)	20 days		30 days	30 days